

fence and other Government departments;

(b) if so, how much amount was paid to these agents;

(c) whether it was necessary to appoint agents for the said purpose; and

(d) if not, the reasons for appointing the agents and the action taken against the officials held guilty for making this avoidable expenditure?

**THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):** (a) to (d). Information is being collected and will be laid on the Table of the House.

#### **Reservation for Scheduled Castes and Scheduled Tribes in N.B.C.C.**

**388. PROF. MAHADEO SHIWANKAR:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's instructions about reservation of posts in the National Building Construction Corporation Limited both in the matter of recruitment as well as promotion are being followed;

(b) if not, the reason therefor; and

(c) the corrective steps taken or proposed in this regard?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) Yes, Sir.

(b) and (c). Question does not arise.

#### **Inter-State Water Disputes**

**389. PROF. MAHADEO SHIWANKAR:** Will the Minister of WATER RESOURCES be pleased to state:

(a) the inter-State water disputes awaiting settlement; and

(b) the steps being taken by Union Government for equitable and rational distribution of water resources in the country?

**THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA):** (a) Two water disputes, namely, sharing of Cauvery waters and sharing of surplus Ravi-Beas waters, which have been referred to the Tribunals, are awaiting settlement.

(b) States have been encouraged to complete their Master Plans. In addition, the National Water Development Agency has been established by the Centre to consider the scientific and optimum development of water resources and prepare proposals for inter-basin transfers where necessary and feasible.

#### **Clothes Reserved for Handloom Weavers**

**390. PROF. MAHADEO SHIWANKAR:**  
**SHRI RAM PRASAD CH-  
OUDHARY:**

Will the Minister of TEXTILES be pleased to state:

(a) whether the 22 types of cloth reserved for handloom weavers have been reduced by Government to 10 types of cloth;

(b) whether the reduction in the reserved types of cloth is detrimental to the interests of the weavers in comparison to the mills; and

(c) the arrangements made by Government to protect the interests of these weavers?